

## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 93/(MAH)/2013 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE PARTIES:

Mr. Anilkumar Poddar

V/s.

M/s. Kadamb Construction Ltd.

SECTION OF THE COMPANIES ACT: 219 of the Companies Act 1956.

S. No.

NAME

DESIGNATION

SIGNATURE

## Order CA. No. 93/219/CLB/MB/MAH/2013

Applicant is called absent. The Respondent Company already supplied the documents to the Applicant before filing this Company Application. The Company again filed the same before this Bench, there being no denial to the same, the Company Application is dismissed as infructuous.

It is further made clear that this Bench in the interest of the justice and for disposal of pendency before this bench, though the Applicant is absent, this Application is disposed of on merits by invoking Rule 48 of the NCLT Rules and Explanation to Rule 2 of Order 17 of CPC.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)